GOVERNMENT OF INDIA PLANNING LOK SABHA

UNSTARRED QUESTION NO:3617 ANSWERED ON:01.12.2010 INTEGRATED ACTION PLAN FOR NAXAL AFFECTED AREAS Ananth Kumar Shri ;Kumar Shri Vishwa Mohan;Sule Supriya

Will the Minister of PLANNING be pleased to state:

- (a) whether the Prime Minister has rejected the Planning Commission's Integrated Action Plan to promote alround development in the naxal affected districts on the grounds that it is not implementable;
- (b) if so, the details thereof;
- (c) whether the planning panel had got the integrated action plan cleared by the Home Ministry and the Finance Ministry before submitting to the Prime Minister;
- (d) if so, the main reasons for the rejection;
- (e) the other steps suggested by the Prime Minister in this regard;
- (f) whether there is a proposal to involve Civil Society and Local Governments in the proposed action plan of Naxal Affected areas;
- (g) if so, the details thereof;
- (h) whether the Ministry of Panchayati Raj has suggested to amend the work plan; and
- (i) if so, the details thereof and the reasons in this regard?

Answer

MINISTER OF STATE FOR PLANNING, PARLIAMENTARY AFFAIRS, PERSONNEL, PUBLIC GRIEVANCES & PENSION(SHRI V. NARAYANASAMY)

- (a): No, Sir.
- (b): Does not arise.
- (c) to (i): The proposal for commencement of a new scheme is circulated to the concerned Ministries for their comments as per the extant procedure and their comments are kept in view while finalizing the same. The views of all the Ministries concerned including the Ministry of Home Affairs, the Ministry of Finance and Ministry of Panchayati Raj were obtained on the Integrated Action Plan (IAP) for Selected Tribal and Backward Districts prepared by Planning Commission. The IAP for 60 Tribal and Backward has been approved by the Government under which a block grant of Rs. 25 crore and Rs. 30 crore per district during 2010-11 and 2011-12 respectively will be placed at the disposal of the Committee headed by the District Collector and consisting of the Superintendent of Police of the District and the District Forest Officer. The District-level Committee will have flexibility to spend the amount for development schemes according to need, as assessed by it.